

[Shri R. K. Khadilkar]

of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the Agreement between the Government of India and the Government of the French Republic for the avoidance of double taxation in respect of taxes on income. [Placed in Library. See No. LT-2652/70.]

13.58 hrs.

ARREST AND RELEASE OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 1st March, 1970 from the District Magistrate, Karnal :—

“Shri Ram Kishan Gupta, Member, Lok Sabha, was arrested today at Panipat at 1.25 p.m. for violation of prohibitory order under Section 144, Criminal Procedure Code. Later released on bail at 3.45 p.m. by Judicial Magistrate, Panipat.”

13.58-1/2 hrs.

PETITION RE DEMANDS OF TEACHERS

श्री नारायण स्वरूप शर्मा (हुमरियागंज) :
अध्यक्ष महोदय, मैं अध्यापकों की मांगों के बारे में अखिल भारतीय माध्यमिक शिक्षक संघ, लखनऊ, के प्रधान श्री एम० पाण्डे द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ।

13.59 hrs.

CORRECTION OF ANSWER TO S. Q. NO.573 *Re* PROGRESS MADE BY L.I.C. IN RURAL BUSINESS

THE MINISTER OF SUPPLY AND
MINISTER OF STATE IN THE MINIS-
TRY OF FINANCE (SHRI R. K.
KHADILKAR) : Sir, with your permission
I want to correct an answer :—

DR. RAM SUBHAG SINGH (Buxar) :
Sir, what Mr. Khadilkar is now correcting
is a wrong action because he had said on

that day that he would extend the LIC
facilities to the rural areas also. Now he is
going back.

MR. SPEAKER : Order order. He
may place it on the Table.

SHRI R. K. KHADILKAR : Yes,
Sir.

Statement

Sir, with your permission I want to
correct an answer which I gave in the House
on 15th December, 1969 while answering
Starred Question No. 573. In reply to a
Supplementary Question by Shrimati Savitri
Shyam I stated :

“Off hand I cannot give the figures.
But it is applicable to the rural areas
and it has been made applicable. I
shall certainly supply the figures to
the Hon. Member.”

However, towards the close of the discussion
I stated as under :—

“So far as ‘Own Your Own House
Scheme’ is concerned, it has been
extended at present upto towns with one
lakh population. It is under conside-
ration to extend it to the rural areas
also.”

2. The correct position is that L.I.C.’s
“Own Your Home Scheme” is applicable
only to the Urban areas and *not* to the
rural areas. This Scheme is now in operation
in 158 Urban centres all over India.
The Scheme has generally been extended to
towns with population of 1 lakh and over
according to the 1961 census. In a few
cases, however, the Scheme has been
extended to developing towns with popu-
lation of less than 1 lakh. While conside-
ring the extension of the Scheme to a town
the L.I.C. takes into account not only its
population at a particular point of time but
also the rate of growth of its population, its
industrial and commercial potential, demand
for housing, easy marketability, availability
of Legal Advisers and Valuers and the
existence of at least one Branch Office of
the Corporation in it.